

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) For the construction of Tea Board's Stall in Asian Fair, a sum of Rs. 1,84,320 has been provisionally paid to the Central Public Works Department subject to final adjustment. An *ad-hoc* payment of Rs. 8000 has been made to the Architect for interior designing and decor.

(b) The Architect did not make any visits to Darjeeling and other areas.

(c) The Architect for interior designing of the Board's stall was appointed from the list of approved architects and interior designers prepared by the Asian Fair authorities.

Transfer of Headquarters of Tea Board Chairman to Delhi

6298. SHRI R. N. BARMAN:
SHRI B. K. DAS:
CHOWDHUR:

Will the Minister of COMMERCE be pleased to state:

(a) whether the headquarters of Tea Board Chairman has been transferred to New Delhi;

(b) if not, the total number of days in 1971-72 and 1972-73 he spent at New Delhi on duty, the total amount paid for his air fare and daily allowance for duty at New Delhi, and

(c) whether any house building loan had been granted to him for construction of a house at New Delhi and if so, whether he took any earned leave in connection with construction of his house or was permitted to attend office at New Delhi during the period of construction of his house?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No, Sir.

	1971-72	1972-73
		(upto February, 1973)
(b) Total number of days spent on duty in New Delhi	77	95½
Air Fare	12203.10	17846.50
Daily Allowance	1809.50	2244.25

(c) Chairman, Tea Board had been granted house building loan by the Uttar Pradesh Government. He had not taken any earned leave during the last two years.

Prior-Permission by Chairman Tea Board to sell his Car

6299. SHRI R. N. BARMAN:
SHRI B. K. DAS:
CHOWDHURY

Will the Minister of COMMERCE be pleased to state

(a) whether Chairman of Tea Board obtained prior permission before selling his Mercedes Car to a tea firm and if so, what was the price received;

(b) the date of sale, date and value of original purchase and total mileage run; and

(c) whether he has drawn any Car Advance after the sale of his Mercedes?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Yes, Sir. The price received was Rs. 44,000.

(b) The car was sold on 4-1-1971.

The car was purchased in Germany in October, 1961 at about Rs. 10,000. On import into India in 1965 a duty of about Rs. 11,000 was paid plus usual freight and insurance. The date on

which the car was sold, it had done only 47,000 kilometers.

(c) No, Sir.

**Central Aid to West Bengal for
Development of Powerloom
Cooperatives**

6300. SHRI JYOTIRMOY BOSU: Will the Minister of COMMERCE be pleased to state the total amount of assistance given by the Union Government during the last three years for the development of Powerloom Cooperatives in West Bengal?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE) The development of powerloom industry in West Bengal is primarily the concern of the State Government. The Central assistance to the State is granted for its Annual Plan Scheme; powerlooms are included in the Village and Small Industries for which provision is made in the State's Annual Plan. This assistance is provided by way of block loans and grants for the State's Plan as a whole and is not related to any specific scheme or programme. Besides the block assistance, no assistance specifically for the development of powerloom cooperatives has been provided to the Government of West Bengal by the Central Government during the last three years.

**Issue of No Objection Certificate by
Bombay Municipal Corporation for
the Buildings occupied by Income-tax
Department and Nationalised Banks
in Bombay**

6301. SHRI FATEHSINGHRAO GAEKWAD: Will the Minister of FINANCE be pleased to state:

(a) whether the Income-Tax Department and some nationalised banks recently occupied some newly constructed buildings in Bombay in spite of a number of construction irregularities in them;

(b) whether the Bombay Municipal Corporation had initially refused to issue a no-objection certificate to these buildings but it was later persuaded by the parties concerned to issue a no-objection certificate; and

(c) the action taken or being taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (c). So far as the Income-Tax Department is concerned, the position is that a newly constructed building at Tardeo, Bombay was hired. The Bombay Municipal Corporation had pointed out no construction irregularities to the Department; nor had the Department approached the Corporation for regularisation of any such irregularity. As, however, the landlord was experiencing some difficulties with the Corporation for using the building as commercial premises and the Income-tax Department was in urgent need of additional accommodation at reasonable rates, the Income-tax Department wrote to the Municipal Commissioner for getting the premises cleared for early occupation by it. The premises were occupied only after the Municipal Corporation issued the Occupation Certificate.

As regards accommodation hired by Nationalised Banks, the information is being collected and will be laid on the Table of the House as early as possible.

**Rehabilitation of People affected by
floods in Dhenkanal District, Orissa**

6302. SHRI P. GANGADEB: Will the Minister of FINANCE be pleased to state:

(a) whether 4 lakh people who affected by floods of July, 1972 in 15 blocks in the District of Dhenkanal, Orissa, have been fully rehabilitated;